

ANDHRA PRADESH STATE LOAD DESPATCH CENTRE

From
The Chief Engineer
APSLDC,
Vidyuth Soudha, Gunadala,
Vijayawada – 520 004.

To
The Secretary,
Central Electricity Regulatory Commission,
New Delhi.

Lr.No. CE/SLDC/SE/ERS/EE/RE/DEE/RPPO/F.CERC /D.No. 50 /22, Dt. 15.03.2022

Sir,

Sub:- Submission of comments on Draft Regulations by Central Electricity Regulatory Commission (CERC) - Reg.

Ref: - CERC Public Notice NO.RA-14026(11)/1/2022-CERC dated 15/02/2022

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With reference to the above public notice issued by CERC the following suggestions are here with submitted for your consideration

1. Certificate Multiplier:

a) Certificate Multiplier for on-shore wind & Solar RE projects having tariff range of >4 Rs/Kwh is to be defined separately as DISCOMS are procuring power from old RE projects having tariff more than Rs.4/kwh as they have promoted RE and hence needs to be compensated.

or

Certificate Multiplier for on-shore wind and Solar projects commissioned before 2017 may be given as 2 as DISCOMS are procuring at higher cost to encourage RE in line with trajectory projected by Govt. of India.

2.RECs obtained through self consumption and RECs obtained for energy injected to grid shall be differentiated and accordingly registry is to be modified.

Yours faithfully,


Chief Engineer/APSLDC